

ITEM NO.30 Court 3 (Video Conferencing) SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7930/2021

(Arising out of impugned final judgment and order dated 09-09-2021 in IA No. 13079/2021 passed by the High Court Of M.p Principal Seat At Jabalpur)

ALIBABA CLOUD (INDIA) LLP

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.133496/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.133499/2021-EXEMPTION FROM FILING O.T.

IA No. 133496/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 133499/2021 - EXEMPTION FROM FILING O.T.

IA No. 134183/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Gopal Subramanium, Sr. Adv.
 Mr. Syed Jafar Alam, AOR
 Mr. Tine Abraham, Adv.
 Ms. Hima Lawrence, Adv.
 Mr. Pranav Diesh, Adv.
 Ms. Shivani Rawat, Adv.

For Respondent(s)

Mr. Sunny Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

In the peculiar facts of the present case and on the basis of the submissions made by learned counsel for the

State, by way of interim direction, we stay the order passed by the concerned police official to freeze the account of the petitioner on assurance given by the petitioner through learned counsel, that the petitioner will extend full cooperation during the investigation coupled with the fact that the State in the counter affidavit has been able to identify the amount transacted from the account of the petitioner at Rs. 1.53 lakhs only.

List this matter after six weeks as suggested by learned counsel for the State with liberty to the respondent-State to apply for preponing the date in the event it is noticed that the petitioner is not cooperating during the investigation.

Initially, the petitioner had volunteered to set apart amount of upto Rs. 1 crore, if need be. However, that direction can be given, if and when necessary in future.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)